

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 453 of 2004

Jabalpur, this the 1st day of September, 2004

Hon'ble Shri Madan Mohan, Judicial Member

S.L. Gupta, S/o. Late K.N. Gupta,
aged about 60 years, R/o. Shiv Shakti
Chhaya, Near Shobhapur Railway
Crossing, Near Kanchanpur, Post Adhartal,
Distt. Jabalpur - 482004.

... Applicant

(By Advocate - Shri S.K. Nagpal)

v e r s u s

1. Union of India, through : The Chairman, Railway Board, Rail Bhawan, New Delhi.
2. General Manager, S.E. Railway, Garden Reach, Kolkata.
3. Divisional Railway Manager, S.E. Railway, Bilaspur.

... Respondents

(By Advocate - Shri M.N. Banerjee)

O R D E R (Oral)

By filing this Original Application the applicant has claimed the following main reliefs :

"(i) direct the respondents to pay the amount of DCRG due to the applicant without any further delay,

(ii) pay interest @ 12% on the amount of DCRG due w.e.f. 1.9.2003 till the date of actual payment."

2. The brief facts of the case are that the applicant served in the Railway Department as a Teacher w.e.f. 25.8.1981 to 31.8.2003. He retired on superannuation as a T.G.T. from Railway M.H.S. Shahdol on 31.8.2003. The death-cum-retirement gratuity which is payable to the applicant on the date of his retirement i.e. on 31.8.2003 has not yet been paid to him. The applicant made representations to the respondents but the matter has not yet been settled by the respondents. Aggrieved by this he has filed this OA claiming the aforesaid reliefs.



3. Heard the learned counsel for the parties and perused the records carefully.

4. The learned counsel for the applicant submitted that he will be satisfied if the respondents are directed to pay the amount of DCRG due to the applicant with interest on the amount as per rules, within a specified period. Accordingly, the Original Application is disposed of with a direction to the respondents to pay the DCRG if due to the applicant and interest thereon as per rules till the date of actual payment. The respondents are also directed to comply with the aforesaid direction within a period of two months from the date of receipt of a copy of this order. No costs.

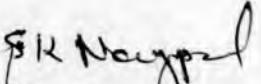
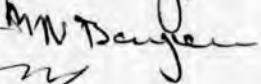

(Madan Mohan)
Judicial Member

"SA"

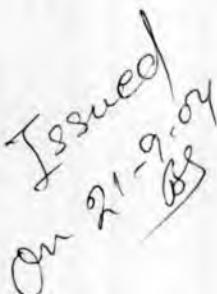
पूरक नं. ओ/न्या..... जबलपुर, दि.....
पत्रिलिखि आयोगितः—

- (1) राधिद, उच्च न्यायालय नार एक्सिस्टेन्स, जबलपुर
- (2) अधिकारी श्री/महिला/कुमा..... के काउंसल
- (3) प्रधानी श्री/महिला/कुमा..... के काउंसल
- (4) काउंसल, लोपता, जबलपुर न्यायालयी

सूचना एवं आवश्यक कार्यवाही हेतु

उप सचिवालय


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